Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting was due for 13.11.2014 and actual held on 19.11.2014

The meeting No.29/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4)) was due for 13.11.2014 and actual held on 19.11.2014 in Conference Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Barinder Singh, Assistant Director	DC (MSME)
3	Shri D.C. Katoch, FTDO	DGFT

At the outset, the Minutes of NC-V Meetings No.28/AM-15 dated 30.10.2014 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.29/AM-15 dated 13.11.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER

29/84-ALC3/2014

MEETING DATE: 13.11.2014

Case No.:9/6/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
HQ File:01/84/050/00040/AM15/	RLA File :05/24/040/00486/AM14/	Lic.No/Date:0510383265 01.04.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Infants Dress (Style no. 986475/986121) made of 100% Cotton printed superfine twill woven fabrics GSM 98+-10% with indigenous diaper cover and lining.	Nos	100% Cotton printed superfine twill wonven fabrics GSM 98+-10%	

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2	Girls Dress (Style no.	10112	100% Cotton	printed	14567 Sqms
	986475/986121) made of	Nos	superfine twill	woven	
	100% Cotton printed		fabrics GSM 98+	-10%	
	superfine twill woven				
	fabrics GSM 98+-10%				
	with indigenous panty				
	cover for size 2T and				
	lining.				

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

2	Case No.:5/10/84- ALC3/2014	Party Name: BHARAT SILKS	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred		
	HQ File :01/84/050/00060/AM15	RLA File :07/24/040/00467/AM14/	Lic.No/Date:0710103320 01.04.2014	Defer date: 11.12.2014		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014					

	Case No.:11/6/84- ALC3/2014	Party Name: PRET INTERPRET CLOTHING PRIVATE LIMITED	ALC3/2014	Status: Deferred
3	HQ File :01/84/050/00042/AM15/	RLA File :07/24/040/00481/AM14/	Lic.No/Date:0710103348 02.04.2014	Defer date: 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Vide their UO Note dated 15.10.2014 the DC (MSME) has sought some details from the applicant firm. It was decided to await the same and defer the case for re-listing on 11.12.2014.

Case No.:2/12/84- ALC3/2014		Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
HQ File :01/84/050/00091/AM15/	RLA File :03/95/040/01058/AM14/	Lic.No/Date:0310777139 04.04.2014	Defer date: 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Vide their UO Note dated 15.10.2014 the DC (MSME) has sought some details from the applicant firm. It was decided to await the same and defer the case for re-listing on 11.12.2014.



Case No.:7/6/84- ALC3/2014		ALC3/2014	Status: Rejected
HQ File :01/84/050/00038/AM15/	14211114	Lic.No/Date:0610037024 09.04.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the CAD provided by the firm in marking is different. Therefore the committee is unable to calculate the requirement of inputs and constrained to reject the matter. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:21/10/84- ALC3/2014	Party Name: PARASNATH TECHGARMENTS PVT. LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0610037163	
:01/84/050/00076/AM15/	:06/24/040/00004/AM15/	22.04.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Nomex Coverall	2580 Nos	NM 68/2 conforte 502	1915 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:20/14/84- ALC3/2014	Party Name: J.K. FABRICS (BANGALORE) PVT.LTD,	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0710103662	
:01/84/050/00115/AM15/	:07/24/040/00007/AM15/	22.04.2014	

ecision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity
				allowed
1.	100% Natural Silk	896 Kgs	Gummed and twisted	1146.88 Kgs
	Fabric /madeups/sarees		Mulberry Thrown	(including 28%





	made of Mulberry Thrown silk	silk yarn	7	wastage)
2.	100% Natural Silk Fabric /madeups/sarees made of Mulberry dupion silk	Gummed untwisted Dupion silk	Mulberry	3736.80Kgs (including 31% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

se No.:10/6/84- .C3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
1110	RLA File :05/24/040/00023/AM15	Lic.No/Date:0510385126 28.04.2014	Deferred date 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Vide their UO Note dated 17.11.2014 the DC (MSME) has sought some details from the applicant firm. It was decided to await the same and defer the case for re-listing on 11.12.2014.

Case No.:24/10/84- ALC3/2014	Party Name: SUPERHOUSE LTD.,	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0610037244	
:01/84/050/00079/AM15/	:06/24/040/00005/AM15/	29.04.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

					-
	S.No.	Export Product	Export	Import item	Quantity
		•	Qty		allowed
9	1.	Rugs for horses made of	4004	600D*600* ripstop	4526
		600D*600* ripstop width 147CM	Kgs	width 147CM	Kgs
		P/D+W/P 3000/3000GSM:280+-		P/D+W/P	
		10% Grey color thickness;0.41MM		3000/3000GSM:280+-	
		woven polyester fabric with PU		10% Grey color	
		coated (the consumption of		thickness;0.41MM	
		imported fabric shoul not be less		woven polyester	
		than 4566.66 Kgs in export		fabric with PU coated	
		product)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



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Case No.:17/14/84- ALC3/2014	SILKS	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
116 1110	RLA File :07/24/040/00023/AM15/	Lic.No/Date:0710103821 30.04.2014	Deferred date: 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.

	Party Name: BHARAT TISSUE PVT LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
HQ File 01/84/050/00216/AM15/	TCDITI III	Lic.No/Date:0510385549 30.04.2014	Deferred date: 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME for their examination and comments. It was decided to await the same and defer the case for re-listing on 11.12.2014.

		Party Name: ALPS INDUSTRIES LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred		
12	HQ File :01/84/050/00068/AM15	RLA File :05/23/040/00026/AM15	Lic.No/Date:0510385549 02.05.2014	Deferred date: 11.12.2014		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.					

Case No.:26/10/84- ALC3/2014		Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
HQ File :01/84/050/0081/AM15	RLA File :05/23/040/00046/AM15	Lic.No/Date:0510385736 05.05.2014	
and went through the	details submitted in this	er agenda alongwith other s case. Accordingly, Conorization issued in this ca	ommittee afte

S.No.	Export Product	Export	Import item	Qty allowed
		Qty		
1.	Blended silk garments	128.250	Blended silk	90 Gram per
	ladies dress with polyester	Kgs	printed fabric	piece/3.26 Sqm per
	lining silk 74% Nylon 26%		(silk 74% Nylon	piece whichever is
	woven fabrics GSM 25 to		26%) GSM 25 to	less
	35		35	



below:-



2.	Polyester lining	1	2375	Polyester	lining	2494	Sqms
	attached with dress polyester 18% sp	82% endix	1	fabric polyester		(including wastage)	5%
)GSM 60 to 65			spendix G to 65		0 /	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

	 ALC3/2014	Status: Deferred
HQ File :01/84/050/00084/AM15	Lic.No/Date:0510385981 07.05.2014	Deferred date: 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee after deliberations decided to await the same and defer the case for re-listing on 11.12.2014.

Case No.:23/10/84- ALC3/2014	Party Name: SUPERHOUSE LTD.,	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0610037341	
:01/84/050/00078/AM15	:06/24/040/00008/AM15	08.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed

	below:-				
	S.No.	Export Product	Export	Import item	Quantity
15			Qty		allowed
	1.	Rugs for horses made of	893	Fabric (RTT6630	1116 Kgs
		Fabric (RTT6630	Nos	T600DX600D ribstop	(Including
		T600DX600D ribstop width		width 57/58"	5%
		57/58"		P/D+W/R+H/Q5000/4000	wastage)
		P/D+W/R+H/Q5000/4000			
		(The net content of fabric to			
		be imported should be			
		reflected in the export			
		product)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

16 Case No.:1/12/84-Party Name: SUPERFIL Meet No/Date:29/84-Status:





ALC3/2014	PRODUCTS LIMITED	ALC3/2014 13.11.2014	Deferred
HQ File	RLA File	Lic.No/Date:0410157852	Defer Date:
:01/84/050/00090/AM15	:04/24/040/00245/AM14	12.05.2014	11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. On 29.09.2014 the Ministry of C& PC has issued a deficiency letter to the firm in this case. It was decided to wait for response of the firm and defer the case for re-listing on 11.12.2014.

Case No.:27/10/84- ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:3010102399	
:01/84/050/00082/AM15	:30/24/040/00008/AM15	13.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments given by DC (MSME) vide dtheir letter No. 37(5)/94/2014-15/Hos/dated 12.11.2014 as detailed below:-

S.No. Export Product Export Import item Quantity Quantity allowed 17 Acrylic Wool, Mohair Blended 10,000 Acrylic fibre 2-4D 7770 Kgs. varn (70% Kgs. Acrylic, 20% Wool, 10%, Mohair) 2200Kgs Wool Tops 18-29 Micron Mohair Tops 30-40Micron 1100Kgs Cationic Dyes 100% 140Kgs strength Chemicals viz levelling 500 Kgs. agent softener, antistatic agent) Metal complex Dyes 45Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

18	Case No.: 4/29/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:29/84- ALC3/2014 13.112014	Status: Approved
	HQ File: 01/84/050/00219/AM15	RLA File : 05/24/040/00072/AM15	Lic.No/Date:3010102399 20.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations





decided to ratify the Advance Authorization issued in this case as per CAD as detailed below:-

Export Product	Export	Import item	Quantity
•	Qty		allowed
made of 100% Cotton Dyed Yarn Fabric GSM 139+-10%	Nos	Fabric GSM 139+-10%	Sqms
	Babies Dress (Style no. 241658) made of 100% Cotton Dyed Yarn	Babies Dress (Style no. 241658) 36000 made of 100% Cotton Dyed Yarn Nos	Babies Dress (Style no. 241658) 36000 100% Cotton Dyed Yarn made of 100% Cotton Dyed Yarn Nos Fabric GSM 139+-10%

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

Case No.:30/10/84- ALC3/2014	Party Name: ANKHUA EXPORTS (P)LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0510387213	
:01/84/050/0085/AM15	05/23/040/0072/AM15	23.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Girls Top (Style: Elise top) made of 100% Cotton printed Woven Fabric GSM 104+-10%		100% Cotton printed Woven Fabric GSM 104+-10%	400

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

20	Case No.: 05/29/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:29/84- ALC3/2014 13.112014	Status: Approved
	HQ File :01/84/050/00220/AM15	RLA File :05/24/040/00096/AM15	Lic.No/Date:0510387423 26.05.2014	

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD as detailed below:

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Girls Dress (Style no. 232748)	17650	100% Cotton Yarn Dyed	31416



	made of 100% Cotton Yarn Dyed fabrics GSM 129+-10%	Nos	fabrics GSM 129+-10%	Sqms
2.	Girls Dress (Style no. 244397) made of 100% Cotton printed fabrics GSM 112+-10%	18700 Nos	100% Cotton printed fabrics GSM 112+-10%	31123 Sqms

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

ALC3/2014 ELI		ELEGANT	rty Name: GALAXY LEGANT FASHIONS RIVATE LIMITED		Meet No/Date:29/84- ALC3/2014 13.11.2014 Lic.No/Date:0510388128 03.06.2014		Status:
HQ File :01/84/5	HQ File RLA File 01/84/50/0111/AM15 :05/23/040/			Lic.No.			
delibera detailed	on: The Committeent through the ations decided to below:- Export Product	ratify the Ac	mitted in	this case	According ssued in thi	alv Comm	nittee aff per CAD
1.	Girls Frock ((Style no. 53 made of 100 stripe frock v	532 Navy) % organza	Qty 23520 Nos	100% orga	nza stripe	32928 Sqms(@ Sqm/ pc	1.40
	polyester taff			100% taffeta linir	polyester ng fabric	28224 Sqms(@	1.20

ALC3/2014 ACROWO		e: GANGA OLS LIMIT	ED A	Meet No/Date:29/84- ALC3/2014 3.11.2014	Status: Approved
		/00011/AM1	5/ 0	Lic.No/Date:3010102897 5.06.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant paper and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per writte comments given by DC (MSME) vide dtheir letter No. 37(5)/93/2014-15/Hos/date 12.11.2014 as detailed below:-					
S.No. Export Product		Export	Impor	t item (Quantity





			Quantity		allowed
1.	Acrylic Dyed yarn	(under	4,00,000	Acrylic fibre 1-3D	300000
	worsted system)		Kgs.		Kgs.
				Acrylic fibre 5-7D	144000Kgs
	-			Mohair Tops 30-40Micron	1100Kgs
				Cationic Dyes 100%	8000Kgs
				strength	
			5	Chemicals viz levelling	20000 Kgs.
				agent softener, antistatic	
				agent)	
				Wax Roll	800Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

23	Case No.:8/14/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
	HQ File 01/84/50/103/AM15	RLA File 05/24/40/0110/AM15	LicNo/Date:0510388397 09.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD as detailed below:-

Export Product	Export	Import item	Quantity
	Qty		allowed
Ladies top (Style no.	4425	58% Rayon and 42%	9413
104CCIF014) made of 58%	Nos	polyester solid Dyed Woven	Sqms
Rayon and 42% polyester solid	100	fabrics GSM 85+-10%	
Dyed Woven fabrics GSM 85+-			
10%	1/1		
	Ladies top (Style no. 104CCIF014) made of 58% Rayon and 42% polyester solid Dyed Woven fabrics GSM 85+-	Ladies top (Style no. 104CCIF014) made of 58% Nos Rayon and 42% polyester solid Dyed Woven fabrics GSM 85+-	Ladies top (Style no. 104CCIF014) made of 58% Nos Rayon and 42% polyester solid Dyed Woven fabrics GSM 85+-10%

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

24	ALC3/2014 Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.				
	HQ File :01/84/050/0105/AM15	RLA File :05/24/040/0107/AM15	Lic.No/Date:0510388396 09.06.2014	Deferred date 11.12.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.



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Case No.:10/14/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0510388410	
:01/84/050/00105/AM15	:05/24/040/00107/AM15	09.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD as detailed below:-

25	S.No.	Export Product	Export	Import item	Qty allowed
			Qty		
	1.	Infant Dress (Style no.	13900	100% Cotton 21W	13710
		137687/990585) made of	Nos	Corduroy solid dyed	Sqms
		100% Cotton 21W Corduroy		woven fabrics	
		solid dyed woven fabrics		GSM=156+-10%	
		GSM=156+-10% with			
		indigenous diaper		*	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

	Case No.:6/14/84- ALC3/2014	Party Name: MOHAK CARPETS PVT.LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
6	HQ File :01/84/050/00101/AM15	RLA File :05/24/040/00138/AM15	Lic.No/Date: 0510388800 19.06.2014	Defer Date: 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP/DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.

	Case No. 22/26/84-ALC3/2014	Party Name: D DECOR HOME FABRICS PVT. LTD	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
27	HQ File No. 01/84/050/00207/AM15	RLA File No. 03/94/040/00212/AM15	Lic. No./Date 0310785717 20.06.2014	Defer Date: 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). As informed by representative of DC (MSME) a deficiency letter has been issued in the matter on





13.10.2014. Therefore it was decided to wait for response of the firm and defer the case for re-listing on 11.12.2014.

Case No.:2/13/84- ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710105381	Defer Date: 11.12.2014
:01/84/050/00095/AM15/	:07/24/040/00078/AM15/	25.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Vide their letter dated 12.11.2014 DC (MSME) has sought some information/details from the firm like CAD/CAM, measurement of each export item, calculation sheet, manufacturing process etc. Therefore it was decided to defer the case for re-listing on 11.12.2014.

Case No.: 12/26/84- ALC3/2014	Party Name: CYGNUS SPLENDID LIMITED	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
HQ File: 01/84/050/00197/AM15/	RLA File: 02/24/040/00067/AM15/	Lic.No/Date:0210204324 04.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
	Α	Qty		allowed
1.	Non-Woven Fabric (PP Fabric)	50,000 Kgs	Polypropylene granules	52,500 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/15/84- ALC3/2014			Status: Deferred
HQ File	RLA File	Lic.No/Date:0710105618	Defer Date
:01/84/050/00130/AM15/	:07/24/040/00115/AM15/	10.07.2014	11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 11.12.2014.



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31	Case No.:24/26/84- ALC3/2014 Party Name: BRIGHT CHOICE OVERSEAS		Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
	HQ File :01/84/050/00209/AM15		Lic.No/Date:0310786877 15.07.2014	Deferred date 11.12.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 11.12.2014.

32	Case No.: 11/26/84- ALC3/2014	Party Name: SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred	
	HQ File: 01/84/050/00196/AM15	Action and the control of the contro	Lic.No/Date:0310786877 15.07.2014	Defer date 11.12.2014.	
	Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the matter is under examination of M/o C&PC for their examination and comments. It was decided to defer the case for re-listing on 11.12.2014.				

33		Party Name: MAYA EXPORTS CORPN	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred	
	HQ File :01/84/050/00168/AM15		Lic.No/Date:0510389789 18.07.2014	Defer date: 11.12.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Vide their UO Note dated 23.09.2014 the DC (MSME) has sought some details from the applicant firm. It was decided to await the same and defer the case for re-listing on 11.12.2014.

34	ALC3/2014	Party Name: KOHINOOR ENTERPRISES	ALC3/2014	Status: Deferred
	HQ File :01/84/050/00173/AM15	RLA File :05/23/040/00165/AM15	Lic.No/Date:0510389889 22.07.2014	Defer date: 11.12.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.





Case No.:10/21/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0510389957	
:01/84/050/00172/AM15	:05/24/040/00180/AM15	25.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD as detailed below:-

S.No.	Export Product	Export	Import item	Qty
		Qty	1	allowed
1.	Ladies top (Style no. 163234/379420) made of 95%	343000070000	95% Polyester 5% Spandex solid Dyed Woven fabrics	
	Polyester 5% Spandex solid Dyed Woven fabrics GSM 230+-10%		GSM 230+-10%	
2.	Ladies top (Style no. 252268/379418) made of 100% Rayon printed Woven fabrics GSM 142+-10%	Nos	100% Rayon printed Woven fabrics GSM 142+- 10%	
3.	Ladies top (Style no. 252268/379418) made of 100% Rayon Solid Dyed Woven fabrics GSM 142+-10%	Nos	100% Rayon Solid Dyed Woven fabrics GSM 142+- 10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/21/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0510390118	
:01/84/050/00175/AM15	:05/24/040/00199/AM15	05.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD as detailed below:-

S.No.	. Export Product		Export	Import i	tem		Qty		
					Qty				allowed
1.	Infant	top	(Style	no.	4217	100%	Cotton	Woven	4217
	151513	(157807)	made o	f 100%	Nos	printed	fabrics G	SM 65+-	Sqms
	Cotton	Woven	printed	fabrics		10%			
	GSM 63								
2.	Girls	top	(Style	no.	9218	100%	Cotton	Woven	10141





	151513/157807) made of 100% Cotton Woven printed fabrics GSM 65+-10%	Nos	printed 10%	fabrics GSM 65+-	Sqms
3.	Infants top (Style no. 151473/156311) made of 100% Cotton printed Woven fabrics GSM 99+-10%	4530 Nos	100000000000000000000000000000000000000	Cotton printed fabrics GSM 99+-	3549 Sqms
4.	Girls top (Style no. 151473/156311) made of 100% Cotton printed Woven fabrics GSM 99+-10%	10,085 Nos	100% Woven 10%	Cotton printed fabrics GSM 99+-	9093 Sqms

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

	Case No.:8/21/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred	
	HQ File :01/84/050/00170/AM15		Lic.No/Date:3510044530 06.08.2014	Deferred date: 11.12.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.				

Case No.: 27/26/84- ALC3/2014	Party Name: PREM FOOTWEAR PRIVATE LIMITED	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
HQ File : 01/84/050/00212/AM15	RLA File : 02/24/040/00083/AM15	Lic.No/Date:0510388410 08.08.2014	Defer date: 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DIPP & and M/o C&PC. Therefore it was decided to defer the case for re-listing on 11.12.2014.

39	Case No.: 8/29/84- ALC3/2014	Party Name: SITARAM SPINNERS PVT. LTD.	ALC3/2014	Status: Deferred
	HQ File: 01/84/050/00223/AM15	RLA File: 09/24/040/00231/AM15	Lic.No/Date:0910060844 12.08.2014	Deferred date: 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 11.12.2014.

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	Case No.: 1/26/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred	
40	HQ File: 01/84/050/00186/AM15	RLA File : 05/24/040/00221/AM15	Lic.No/Date:0510390641 21.08.2014	Deferred date 11.12.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.				

	Case No.: 5/26/84- ALC3/2014	Party Name: S.K. EXPORTS	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred		
41	HQ File: 01/84/050/00190/AM15	RLA File : 06/24/040/00016/AM 15	Lic.No/Date:0610037886 25.08.2014	Deferred date 11.12.2014		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 11.12.2014.					

Case No.: 6/26/84- ALC3/2014	Party Name: PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred		
HQ File: 01/84/050/00191/AM15		Lic.No/Date:3210077203 25.08.2014	Deferred date 11.12.2014		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. Vide their letter dated 17.11.2014 DC (MSME) has sought some inforfdmation/details from the firm in this case. It was decided to defer the case for re-listing on 11.12.2014.					

	Case No.: 25/26/84- ALC3/2014 Party Name:BHARAT SILKS		Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred		
43	HQ File : 01/84/050/00210/AM15	RLA File: 07/24/040/00189/AM15	Lic.No/Date:0710106540 25.08.2014	Deferred date 11.12.2014		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 11.12.2014.					



44		Party Name:MAYA EXPORTS CIRPN	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
	HQ File: 01/84/050/00217/AM15	TELLI I III .	Lic.No/Date:0510390730 25.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
	•	Qty		allowed
1.	Ladies other Garments (Top)	4179	60%Viscose 40%^ Polyester	6081
	made of 60%Viscose 40%		Woven dyed fabric	Sqms
	Polyester Woven dyed fabric		GSM=76+-10%	
	GSM=76+-10%			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 1/22/84- ALC3/2014	Party Name:KABADI SHANKARSA & CO.,	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Rejected
HQ File: 01/84/050/00182/AM15	RLA File : 07/24/040/00160/AM15	Lic.No/Date:0710106540 26.08.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the GSM of Yarn is not mentioned in the authorization. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

46	Case No.: 23/26/84- ALC3/2014 Party Name: NARASIMHA MURTHY.MR(PRO CHNO FLEX INDUSTRIES)		Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred		
	HQ File: 01/84/050/00208/AM15	RLA File: 07/24/040/00196/AM15	Lic.No/Date:0710106550 26.08.2014	Deferred date 11.12.2014		
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 11.12.2014.					



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	ALC3/2014 PRI		Party Name: SWAN SILK PRIVATE LIMITED RLA File : 07/24/040/00187/AM15		Meet No/ ALC3/20 13.11.201	14	9/84-	Status: Approved	
					Lic.No/Date:0710106561 26.08.2014				
	and we deliberate below:-	n: The Committe nt through the tions decided to	detai	ls submi y the Ad	tted in this vance Author	case. Ac	cordin	gly, Con	e as detailed
47	S.No.	Export Product		Export Qty	Import item			Qty allov	wed
	1.	100% Mulb Natural Silk Fab		276 Kgs	Mulberry Yarn(Twister	Thrown d &Gumme	Silk ed)	353.28 Kgs 28% was	(including stage)
	2.	100% Mult Natural	erry Silk	670 Kgs	Mulberry Yarn(Twiste	Thrown d &Gumme	Silk ed)	891.10 Kgs(incl	uding

madeups The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

48	Carpe 1 1011 mm .	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
	IIQ I IIC .	RLA File: 03/94/040/00487/AM15	Lic.No/Date:0310788473 27.08.2014	Deferred date 13.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the matter is under examination of DC (MSME). It was decided to defer the case for re-listing on 11.12.2014.

Case No.:1/24/84- ALC3/2014	Party Name: KABADI SHANKARSA & CO.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Rejected
HQ File 01/84/50/183/AM15	RLA File :07/24/040/204/AM15	Lic.No/Date:0710106625 03.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the GSM of Yarn is not mentioned in the authorization. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.





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50	Case No.:2/24/84- ALC3/2014	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred	
	HQ File 01/84/50/0184/AM15	RLA File :30/24/40/29/AM15	Lic.No/Date:3010103140 08.09.2014	Deferred date: 11.12.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.

Case No.: 14/26/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
HQ File: 01/84/050/00199/AM15	RLA File: 05/24/040/00268/AM15	Lic.No/Date:0510391070 09.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments given by DC (MSME) vide their letter No. 37(5)/91/2014-15/Hos/dated 12.11.2014 as detailed below:-

S.No.	Export Product	Export Qty	Import item	Qty allowed
1.	Girls Top (Style no.	2812	100% Cotton Yarn	5230
	138181/1555809) made of	Nos	Dyed Woven Double	Sqms (@
	100% Cotton Yarn Dyed	=	face fabrics GSM	1.86 Sqm
	Woven Double face fabrics		147+-10%	per piece)
	GSM 147+-10%			

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

52	Case No.: 24/29/84- ALC3/2014	Party Name: MICROFIBER CORP.PRIVATE LIMITED.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
	HQ File: 01/84/050/00239/AM15	RLA File : 03/95/040/00429/AM15	Lic.No/Date:0510391070 09.09.2014	Deferred date 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.

53	Case No.: 16/26/84- ALC3/2014	Party Name: ASPINWALL & CO. LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
	HQ File :	RLA File:	Lic.No/Date:10100587	Deferred date





01/84/050/00201/AM15	10/24/040/00053/AM15	83 10.09.2014	11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. The case stands for re-listing on 11.12.2014.

54	Case No.: 3/29/84- ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
	HQ File: 01/84/050/00218/AM15	RLA File : 05/24/040/00271/AM15	Lic.No/Date:0510391070 11.09.2014	Deferred date 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. The case stands for re-listing on 11.12.2014.

55	Case No.: 23/29/84- ALC3/2014	Party Name: INDIX.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
	HQ File: 01/84/050/00238/AM15	RLA File : 03/94/040/00555/AM15	Lic.No/Date:0510391070 11.09.2014	Deferred date 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. The case stands for relisting on 11.12.2014.

56	Case No.: 20/29/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
	HQ File: 01/84/050/00235/AM15	RLA File: 03/95/040/00500/AM15	Lic.No/Date:0510391070 12.09.2014	Deferred date 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME)and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 11.12.2014.

57	Case No.: 20/29/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
	HQ File: 01/84/050/00236/AM15	RLA File: 03/95/040/00501/AM15	Lic.No/Date:0510391070 19.09.2014	Deferred date 11.12 .2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 11.12.2014.



58	Case No.: 7/29/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
	HQ File: 01/84/050/00222/AM15	RLA File: 05/24/040/00281/AM15	Lic.No/Date:0510391321 24.09.2014	Deferred date 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 11.12.2014.

59	Case No.: 11/29/84- ALC3/2014	Party Name: VENLON METALLICA INDUSTRIES	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
	HQ File: 01/84/050/00226/AM15	RLA File: 07/24/040/00221/AM15	Lic.No/Date:0710106745 24.09.2014	Deferred date 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 11.12.2014.

60	Case No.: 6/29/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
	HQ File: 01/84/050/00221/AM15	RLA File : 05/24/040/00291AM15	Lic.No/Date:051039135 5 25.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD as detailed below:-

S.No.	Export Product	Export	Import item	Qty
		Qty		allowed
1.	Ladies Dress (Style: 357414)	2540	76% Polyester20% Rayon 4%	709
	made of 76% Polyester20%	Nos	Spandex Dyed Knitted Fabric	Kgs
	Rayon 4% Spandex Dyed		GSM 310+-10%	
	Knitted Fabric GSM 310+-			
	10%(Net content 549.27Kgs)		74%Polyester23%Rayon	669
	And 74%Polyester23%Rayon		3%Spandex Dyed knitted	Kgs
	3%Spandex Dyed knitted		fabric, GSM=310+-10%	
	fabric, GSM=310+-10%(net		ň.	
	content 538.60Kgs)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

61 Case No.:9 /29/84- Party Name: Meet No/Date:29/84- Status:		
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ALC3/2014	MACRAME DESIGNS	ALC3/2014 13.11.2014	Approved
HQ File: 01/84/050/00224/AM15	RLA File : 05/24/040/00292AM15	Lic.No/Date:051039139 6 26.09.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Qty
		Qty		allowed
1.	Embroidered panel on 100% Natural silk fabric GSM 52+- 10% (500pcs)		100% Natural silk fabric GSM 52+-10%	86.355 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

62	Case No.: 17/29/84- ALC3/2014	Party Name: PLASTENE INDIA LIMITED	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
	HQ File: 01/84/050/00232/AM15	The state of the s	Lic.No/Date:3710002520 29.09.2014	Deferred date 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to M/o C&PC for their examination and comments. The case stands for re-listing on 11.12.2014.

63	Case No.: 18/29/84- ALC3/2014	Party Name: ATTIRE CREATION COMPANY,	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
03	HQ File: 01/84/050/00233/AM15	RLA File: 04/24/040/00169/AM15/	Lic.No/Date:0410159502 29.09.2014	Deferred date 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 11.12.2014.

64	Case No.: 19/29/84- ALC3/2014	Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
	HQ File: 01/84/050/00234/AM15	RLA File : 10/24/040/00055/AM15	Lic.No/Date:1010058820 29.09.2014	Deferred date 11.12.2014





Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to M/o C&PC and DIPP for their examination and comments. The case stands for re-listing on 11.12.2014.

65	Case No.: 10/29/84- ALC3/2014	Party Name: MAYA EXPORTS CORPN	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Approved
	HQ File: 01/84/050/00225/AM15	RLA File: 05/24/040/00297/AM15/	Lic.No/Date:0510391467 07.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
	y-	Qty		allowed
1.	86% Cotton14% Polyamide	5899	86% Cotton14% Polyamide	5671
	Knitted Lace Girls Skirt with	Nos	Knitted Lace fabric Dyed)	Sqms
	Lining (lace fabric Dyed)		GSM=120+-10%	
	GSM=120+-10%			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

66	Case No.: 12/29/84- ALC3/2014	Party Name: SONU EXIM PVT. LTD.,	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
		RLA File: 05/24/040/00289/AM15/	Lic.No/Date:0510391468 07.10.2014	Deferred date 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 11.12.2014.

67	Case No.: 13/29/84- ALC3/2014	Party Name: KOHINOOR ENTERPRISES	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
	HQ File: 01/84/050/00228/AM15	RLA File : 05/24/040/00293/AM15/	Lic.No/Date:0510391458 07.10.2014	Deferred date 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 11.12.2014.

68	Case No.: 14/29/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred	
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HQ File :	RLA File:	Lic.No/Date:0510391518	Deferred date
01/84/050/00229/AM15	05/24/040/00310/AM15/	09.10.2014	11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 11.12.2014.

69	Case No.: 15/29/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
	HQ File: 01/84/050/00230/AM15	RLA File: 05/24/040/00311/AM15/	Lic.No/Date:0510391519 09.10.2014	Deferred date 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 11.12.2014.

70	Case No.: 16/29/84- ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:29/84- ALC3/2014 13.11.2014	Status: Deferred
	HQ File: 01/84/050/00231/AM15	RLA File : 05/24/040/00307/AM15/	Lic.No/Date:0510391519 09.10.2014	Deferred date 11.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) and O/o Regional Textile Commissioner, Noida for their examination and comments. The case stands for re-listing on 11.12.2014.

Manual Cases

(71)

Case No.402	M/s Dhruv Globals Ltd., Faridabad	
NC 29/AM-15, dt. 13.11.2014	File No.01/84/171/039/AM-15/DES-V	
Fixation of input output norms in respect of Annual Advance Authorization No. 0510361429		
dated 01.08.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments given by DC (MSME) vide their letter No. 37(5)/95/2014-15/Hos/233 dated 17.11.2014 as detailed below:



S.No.	Export Product	Export Qty	Import item	Qty allowed
1.	Ladies wind jacket with Hood made of 55% cotton 45% Polyester knitted looped pile fabric. GSM=300+-10% having net content of 1.87 Sqm /560 Gms and		Polyester knitted looped pile fabric. GSM=300+-10%	2.40 Sqm /720 gms per pieces
	58%coton 38%Polyester 4%spandex knitted 2X2 Rib fabric, GSM=450+-10% having net content.68 Sqm/306 Gms.		58%coton 38% Polyester 4%spandex knitted 2X2 Rib fabric, GSM=450+-10%	0.83 Sqm /37 gms per pieces
2.	Ladies jacket with Hood made of knitted fabric100% Polyester looped pile fabric low gauge, fleece with brushed. GSM=335+-10% (For Body) having net content of	3477 Nos	100% Polyester looped pile fabric low gauge, fleece with brushed. GSM=335+-10%	1.70 Sqm /570 gms per pieces
	1.347 Sqm /451 Gms and 58%coton 38%Polyester 4% spandex knitted 2X2 Rib fabric, GSM=450+-10% having net content.57 Sqm/256 Gms.	,	58% coton 38% Polyester 4% spandex knitted 2X2 Rib fabric, GSM=450+-10%	0.70 Sqm /315 gms per pieces

The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(72)

Case No.403	M/s Fashion Accessories, Gurgaon	
NC 29/AM-15, dt. 13.11.2014	File No.01/84/171/068/AM-15/DES-V	
Fixation of input output norms in respect of Annual Advance Authorization No. 0510369393		
dated 25.10.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Qty		allowed
1.	APLIQ Pillow Cover 20"X20"made of 100% linen woven fabric GSM=180+- 10%		100% linen woven fabric GSM=180+-10% width 102"(unwashed),	1.30 Sqm per piece
2.	APLIQ Pillow Cover 24"X24"made of 100% linen woven fabric GSM=180+- 10%	A CONTRACTOR OF THE PARTY OF TH	100% linen woven fabric GSM=180+-10%, width 102"(unwashed)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(73)

	(13)	
	Case No.404	M/s Fashion Accessories, Gurgaon
	NC 26/AM-15, dt. 09.10.2014	File No.01/84/171/222/AM-14/DES-V
	Fixation of input output norms in	n respect of Annual Advance Authorization No. 0510369393
I	dated 25.10.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per CAD as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Qty		allowed
1.	Tea Towel 20"X30" made of		100% linen woven fabric	3000
	100% linen woven fabric	7500	GSM=290+-10% width 70''	Mtrs
	GSM=290+-10%	Pcs		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(74)

Case No.405	M/s Gaurav International, Gurgaon	
NC 29/AM-15, dt. 13.11.2014	File No.01/84/162/79/AM-15/DES-V	
Fixation of input output norms in respect of Authorization No. 0510367681 dated 07.10.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 27.11.2014.

(75)

Case No.406	M/s Gaurav International, Gurgaon	
	File No.01/84/162/81/AM-15/DES-V	
Fixation of input output norms in respect of Advance Authorization No. 0510329281 dated		
10.07.2012		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 27.11.2014.

(70)	
Case No.407	M/s Gaurav International, Gurgaon
NC 29/AM-15, dt. 13.11.2014	File No.01/84/162/82/AM-15/DES-V
Fixation of input output norms	in respect of Advance Authorization No. 0510358307 dated
28.06.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 27.11.2014.

(77)

Case No.408	M/s Gaurav International, Gurgaon
NC 29/AM-15, dt. 13.11.2014	File No.01/84/162/80/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510367682 dated	
07 10 2013	

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 27.11.2014.

	(70)	
	Case No.409	M/s Reliance Industries Ltd., Mumbai
İ	NC 29/AM-15, dt. 13.11.2014	File No.01/84/50/212/AM-14/DES-V
I	Re-fixation of input output norm	ns in respect of Advance Authorization No. 0310754527 dated
ı	21.10.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the norms against the Advance Authorization issued in this case as per written comments given by Ministry of C&PC vide their letter dated 21st Oct. 2014 as detailed below:

comments given by Ministry of Co				
S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Polyester Staple	10,000.000	Reformate	8861.440 M.T.
	Fibre/ Polyester Tow/	M.T.	Acetic Acid	920.000 M.T.
	Polyester Tops/		Catalyst T8P	0.920 M.T.
	Polyester Spun Yarn		Cobalt Acetate	13.800 M.T.
	(PTA Route)		Manganese Acetate	42.320 M.T.
			Hydro-Bromic Acid	3.680 M.T.
			Mono-Ethylene Glycol	3700 .000 M.T.
			Naphtha	232.810 M.T.
			Titanium Dioxide	37.200 M.T.
			Antimony Trioxide	6.700 M.T.
			Heat Transfer Fluid	55.00 M.T.
			(Dowtherm A/Santotherm	
			66/Terminal VPI	
				111.500 M.T.
			Spin finish Oil	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.27

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Case No.410	M/s Reliance Industries Ltd., Mumbai
NC 29/AM-15, dt. 13.11.2014	File No.01/84/50/234/AM-14/DES-V
Re-fixation of input output norr	ns in respect of Advance Authorization No. 0310754963 dated
23.10.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the norms against the Advance Authorization issued in this case as per written comments given by Ministry of C&PC vide their letter dated 21st Oct, 2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Staple	10,000.000 M.T.	Reformate	8861.440 M.T.
	Fibre/ Polyester		Acetic Acid	920.000 M.T.
	Tow/ Polyester		Catalyst T8P	0.920 M.T.
	Tops/ Polyester		Cobalt Acetate	13.800 M.T.





Spun Y	arn (PTA	Manganese	42.320 M.T.
Route)		Acetate	Sala Charles Control Service Control C
		Hydro-Bromic	3.680 M.T.
	2	Acid	
		Mono-Ethylene	3700.000M.T.
		Glycol	
		Naphtha	232.810 M.T.
		Titanium Dioxide	37.200 M.T.
		Antimony	6.700 M.T.
		Trioxide	
		Heat Transfer	55.00 M.T.
		Fluid (Dowtherm	
		A/Santotherm	8
		66/Terminal VPI	
		Spin finish oil	111.500 M.T.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(80)

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	Case No.411	M/s Micaply, Bhopal	
	NC 29/AM-15, dt. 13.11.2014	File No.01/84/50/394/AM-14/DES-V	
Ratification of input output norms in respect of Advance Authorization No. 1110		as in respect of Advance Authorization No. 1110027807	
dated 16.12.2013.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.

(81)

Case No.412	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 29/AM-15, dt. 13.11.2014	File No.01/84/50/170/AM-14/DES-V
Ratification of input output norm	ns in respect of Advance Authorization No. 3510041934
dated 22.08.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.

(82)

Case No.413	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 29/15 dt. 13.11.2014	File No.01/84/50/038/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3510033418	
dated 05.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The representative of DC (MSME) has informed that the detail given by the applicant firm in support of their proposal is not complete. Therefore they have issued a deficiency letter to the firm on 08.09.2014. It is decided to defer the case for re-listing on 11.12.2014.

(83)

Case No.414	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 29/AM-15, dt. 13.11.2014	File No.01/84/50/022/AM-12/DES-V





Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish in respect of Advance Authorization No. 3510033691 dated 27.04.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.

(84)

	Case No.415	M/s Narayan International, Noida	
	NC 29/AM-15, dt. 13.11.2014	File No.01/84/50/050/AM-11/DES-V	
	Re-fixation of input output norms in respect of Advance Authorization No. 0510261480 dated		
30.03.2010.		-	

Decision: Earlier the matter was considered by the the Committee in its meeting held on 16.10.2014 as per agenda alongwith other relevant papers and heard Mr. Vipin Kumar Agrawal, Partner of the firm and 3 employees namely, Shri T.N. Agrawal, Gajendra Gautam and Anirudh Nath. They explained the case before the Committee. The representatives of the firm have stated that the problem in redemption in said authorization is arisen due to minor difference in GSM and quantity of both inputs allowed by the committee in Kilogram terms for per piece. The details of the export and import shipping bills were submitted by the representatives of the firm. But calculation sheet was not provided by the firm. Now as per their letter dated 08.11.2014 the firm has furnished calculation sheet and other details of this case. The committee went through the details submitted fin this case and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to advise the Central Licensing Authority (CLA), New Delhi that during redemption the instant case the consumption of each type of fabric may be considered as per consumption shown on the shipping bill without restricting 'quantity allowed' by the norms committee in its earlier meeting held on 09.09.2010.

(03)	
Case No.416	M/s The Bombay Dyeing & Mfg. Co. Ltd., Mumbai
NC 29/AM-15, dt. 13.11.2014	File No.01/84/162/868/AM-08/DES-V
Re-fixation of input output norm	as in respect of Advance Authorization No. 0310446819
dated 17 10 2007	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.

(00)	
Case No.417	M/s Achiever Apparels Pvt. Ltd, New Delhi
NC 29/AM-15, dt. 13.11.2014	File No.01/84/162/601/AM-13/DES-V
Ratification of input output norms in respect of Annual Advance Authorization No.	
0510343088 dated 11.01.2013.	2

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to rectify the typing error in style number and re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Qty
		Qty		allowed



1.	Ladies Jacket made from 98%	1704	98% Cotton 2% Spandex	
	Cotton 2% Spandex white	Nos	white denim fabric, GSM	Sqms
2	denim fabric, GSM 245+-10%		245+-10%	
	(Style no. IC304025)		4	
2.	Ladies Tunic made from 100%	3485	100% pure linen fabric,	7462
	pure linen fabric, GSM 175+-	Nos	GSM 175+-10%, Width-	Sqms
	10% (Style no. IJ305364)		63"	
3.	Ladies Tunic made from 100%	3236	100% Cotton Woven	8713
	Cotton Woven fabric, GSM	Nos	fabric, GSM 55+-10%,	Sqms
	55+-10% (Style no. IC305375)		width-54''	-

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions

(87)

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Case No.418	M/s Fashion Accessories, Gurgaon
NC 29/AM-15, dt. 13.11.2014	File No.01/84/171/073/AM-15/DES-V
Ratification of input output norm 0510321304 dated 29.03.2012.	s in respect of Annual Advance Authorization No.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for examination and comments. The case stands for re-listing on 11.12.2014.

(88)

Case No.419	Apparel Export Promotion Council, Gurgaon.	
NC 29/AM-15, dt. 13.11.2014	File No.01/84/162/086/AM-14/DES-V	
Fixation of Standard Input Outp	ut Norms (SION).	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that out of 7 proposals received from AEPC following 4 proposals are related to Norms Committee-5:

S.No	Proposal	Views of Committee
1	In following SIONs Woven or Knitted words may also be added in description of Ladies blouse:J-137,142,144, to 150,154,,156,166,169 to 171, 173,175 to 183, 185 to 195, 199,203 to 205, 207,208,210 to 214,218, 220, 221 to 223, 233 to 235, 243 to 245, 247,257 to 261, 263, to267, 273 to 296.	blouse is allowed in Square meter while input knitted fabric is allowed in Kilogramme terms. Therefore knitted fabric cannot be allowed in square meter terms. If AEPC can provide last 3-4 years consumption data of 3-4 firms who make similar product the committee can fix new SION
3	Removal of style number on Advance Authorisation during	In normal circumstances when the exporter does not change his export product, and export the items as
	fixation of norms and shipping	per the Invoice, the requirement of style number





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	bills.	may not be necessary. But in cases, where the
	8	export product is changed, and the exporter seeks
		amendment of the export product, then style
	0	number will be mandatory in relation to the earlier
		number. Otherwise, it will be difficult to ascertain
		the exact export product.
4	Addition of following in SION J-	The Committee observed that SION J-220 is for
	220 for Export item Vest:	'Vest'. It is not specified for men, womenetc.
	"For gents, ladies, girls and boys".	Input allowed for 'Vest' is "Relevant fabric" in
		Kilograms. In view of above the committee found
		no reason for proposed addition. In other hand the
		addition of the proposed description may create
		only complications.
7	In line with the flexibility upto +-	This seems to be reasonable proposal. However,
,	10% in GSM in import/export, +-	comments of the concerned ministry are required
	3% variation in count, may also be	before taking a final view. The matter is postponed
		for 13.11.2014.
	accepted in the licence without	101 13.11.2017.
	seeking any change from the	
	DGFT office.	

The committee felt that the written comments of Ministry of Textile and all technical members of NC-5 are required to enable us to process the matter.

It was decided to await the same and defer the case for re-listing on 11.12.2014. (89)

Case No.420	M/s S.A.N. International, New Delhi
NC 29/AM-15, dt. 13.11.2014	File No.01/84/50/362/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510333630 dated	
27 11 2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in response to our deficiency letter dated 16.09.2014 the applicant firm has not provided CAD/CAM, manufacturing process, calculation sheet and sketch of export product in support of their proposal. Therefore, the case stands for re-listing on 11.12.2014. (90)

Case No.421	M/s SAS International, Gurgaon	
NC 29/AM-15, dt. 13.11.2014	File No.01/84/171/062/AM-15/DES-V	
Fixation of input output norms in respect of Annual Advance Authorization No.		
0410140594 dated 19.10.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not mentioned the export and import items in his documents submitted to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 11.12.2014.

(91)	
Case No.422	M/s Shahi Exports Pvt. Ltd., Faridabad





NC 29/AM-15, dt. 13.11.2014 | File No.01/84/50/089/AM-14/DES-V

Re-fixation of input output norms in respect of Advance Authorization No.0510357438 dated 18.06.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.

(92)

Case No.423

M/s Chelsea Mills, New Delhi

NC 29/AM-15, dt. 13.11.2014

File No.01/84/171/067/AM-15/DES-V

Fixation of input output norms in respect of Annual Advance Authorization No.
0510389084 dated 25.06.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.

(93)

Case No.424	M/s Chelsea Mills, Gurgaon
NC 29/AM-15, dt. 13.11.2014	File No.01/84/171/018/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No.	
0510342264 dated 02.01.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.

Case No.425	M/s Chelsea Mills, Gurgaon
NC 29/AM-15, dt. 13.11.2014	File No.01/84/171/019/AM-15/DES-V
Fixation of input output norms in	respect of Annual Advance Authorization No.
0510383092 dated 28.03.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.

(95)

Case No.426	M/s Chelsea Mills, New Delhi
NC 29/AM-15, dt. 13.112014	File No.01/84/171/066/AM-15/DES-V
Ratification of input output norm	as in respect of Annual Advance Authorization No.
0510383092 dated 28 03 2014	•

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for examination and comments. The case stands for re-listing on 11.12.2014.

(96)

(70)	
Case No.427	M/s Ganga Acrowools Ltd., Ludhiana
NC 29/AM-15, dt. 13.11.2014	File No.01/84/50/310/AM-14/DES-V
Re-fixation of input output norm	as in respect of Advance Authorization No. 3010099890
dated 16.01.2014.	•

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to send a reminder to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for submission of requisite comments. The case stands for re-listing on 11.12.2014.

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